

**In the National Company Law Tribunal,  
"Chandigarh Bench, Chandigarh"**

**CP No.15/Chd/Hry/2018**

**Under Section 131 (1) (b) of the  
Companies Act, 2013.**

In the matter of:

Clues Network Private Limited,  
Having its Registered Office at  
Plot No.112, Sector - 44,  
Gurugram – 122003 (Haryana).

....Petitioner.

Versus.

1. The Registrar of Companies,  
NCT of Delhi and Haryana,  
4<sup>th</sup> Floor, IFCI Towers,  
Nehru Place, New Delhi.
2. Central Government through  
The Regional Director (NR),  
B-2 Wing, 2<sup>nd</sup> Floor,  
Paryavaran Bhawan,  
CGO Complex, Lodhi Road,  
New Delhi – 110003.
3. Office of the Assistant Commissioner of Income Tax,  
Circle – 1 (1) (1), Room No.102,  
1<sup>st</sup> Floor, Aayakar Bhawan,  
Race Course Circle,  
Vadodara (Gujarat).

....Respondents.

**Order delivered on 23.01.2018.**

**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).**

For the Petitioner:

Mr.Harrish Khurana, Practising  
Company Secretary.

For the Respondents:

None

**Order (Oral)**

After arguing for some time and noticing that the application under Section 131 can be filed within 14 days from the date of decision taken by the Board of Directors as per Rule 77 of the National Company Law Tribunal Rules, 2016, the authorised representative of the petitioner seeks and is permitted to withdraw the instant petition, with liberty to file fresh petition on the same cause of action after removal of the defect. Ordered accordingly.

Sd/-  
(Justice R.P.Nagrath)  
Member (Judicial)

January 23, 2018.  
Ashwani